

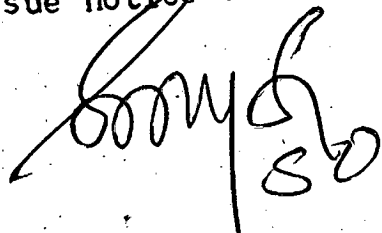
(h)

14.6.91
~~15.6.91~~

Per Tribunal.

As per the oral orders from the Hon'ble Chairman, this case which is kept in the sine die list, is fixed for final hearing on ~~24/6/91~~ (21.6.91)

Issue notice to both the sides.


80

Notices are issued to the Applicant & Res No 3 under 14-6-91
nm
14-6-91

Notice dtd. 14.6.91
Served on A. ab. 3 on
dtd. Mtd.
2.9.91

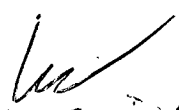
Date 21/6/91

Applicant by Mr Mahalle Nane for respondents, adjourned to 27/6/91 for hearing


(U.C. Srivastava)
(V.C.)

Dated 27/6/91

By consent of Counsel of both the Sides adjourned to 19/9/91 for hearing


(U.C. Srivastava)
(V.C.)

Application dt. 13-8-91
recd. from Adv. for
applicant requesting
for adjournment.

SSG
9-9-91

Reply on behalf of the
Respondents recd
on 25/9/91 by hand
in duplicate.

SSG
2/10/91

Per Tribunal Date: 19/9/91
Applicant in person / by Mr. B. S. S. S.
Advocate / Respondent by Mr. J. G. Sawant
Council. For want of time
The matter adjourned to 3/10/91
for final hearing
By Dy. Registrar

Per Tribunal Date: 2/10/91
Applicant in person / by M. A. Mahalle
Advocate / Respondent by J. G. Sawant
Council. For want of time
The matter adjourned to 11/12/91
for final hearing
By Dy. Registrar

Date: 11-12-91

Mr. M. A. Mahalle for the applicant and Mr. J. G.
Sawant for the Respondents. By consent adjourned

to 21.2.92.

N. Savare
(Ms. USHA SAVARA)
M(A)

dated: 21.2.92

Mr. M. A. Mahalle for the applicant.
Mr. J. G. Sawant for the respondents.
As the records not been brought
to day the case be adjourned
to 10.3.92.

N. Savare
(Ms. Usha Savara)
M/A

(b)

Dated 10-3-92

Mr. M.A. Mahale for the
applicant. Mr. J.G. Sawant for
the respondent.

2. It is seen that
M.P. 1034 of 1990 was filed
by Mr. Mahale for amendment
as after the filing of the
petition the Union of India
has rejected the memorial
to the President of India.
Reply has also been filed by
the learned counsel for the
respondent. A adjournment
is requested in order to
verify whether amendment
has been made or not or
whether it has been allowed
to be made or not.

3. Fix the case for hearing
and disposal of M.P. on
10-6-92. A copy of the order may
be sent to the applicant and respondent.

order/... despatched
to applicant respondent(s)
on 20/3/92

24/3/92

J. Sawant
(Ms. Usha Savara.)
M(A)

Dated: 10-6-92

Mr. Mahale for the applicant
and Mr. J.G. Sawant for the respondent.

Due to shortage of time the case
could not be heard. Adjourned to 27-7-92.

M.P. NO. 592/92 for
withdrawal of O.A. 654/90
& 674/90 respectively
fixed on 15/7/92

18/7/92

J. Sawant
(MS. USHA SAVARA)
M(A)

Dated: 15-7-92

Mr. T. G. Sawant for 7
the respondents.

This OA is filed by the applicant to expunge the adverse remarks that are reported against him in the year 1987-88. The applicant had sent a letter stating that he retired on 31-12-91, and hence is not pressing for this OA. In view of the letter of the applicant stating that he is not pressing this OA, this OA is dismissed as not pressed. No order as to costs.

~~Copy~~ ^{15/7/92} ~~document~~ despatched
to Applicant/Respondent(s)
on 22/7/92

T. C. N.
(T. C. Reddy)
m(J)


25/7/92